

**Central Administrative Tribunal  
Principal Bench**

**CP No.762/2017  
OA No.1699/2012**

New Delhi, this the 12<sup>th</sup> day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Dr. Niruta Sharma  
Aged about 57 years,  
W/o Dr. Ashok Kumar Sharma  
R/o C-10, Kendriya Vihar,  
Sector-51, Noida 201301. .... Applicant.

(By Advocate : Shri S. K. Gupta)

Versus

Ms. Preeti Sudan  
Secretary  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi. .... Respondent.

(By Advocate : Shri Rajender Nischal)

**: O R D E R (ORAL) :**

**Justice L. Narasimha Reddy, Chairman:**

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its judgment dated 28.10.2016 passed in OA No.1699/2012.

2. Learned counsel for the respondents submits that W.P. (C) No.3809/2018 was filed before Delhi High Court against the aforesaid judgment passed by this Tribunal, and that on

31.10.2018, the matter was adjourned to 04.02.2019 by observing that the respondent shall not pursue the contempt proceedings till the next date of hearing. A copy of the said order is placed before us. Learned counsel for the applicant did not dispute this factual statement.

3. Once the judgment in the OA is pending adjudication before the Hon'ble Delhi High Court, there is no point in continuing the proceedings in this contempt case. The petitioner herein has to await the outcome of the aforesaid writ petition. We, therefore, close the contempt case, leaving it open to the applicant, to pursue the remedies depending upon the outcome of the writ petition.

**(A. K. Bishnoi)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/